## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.49/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2016

NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

<u>S.</u> No. NAME DESIGNATION

SIGNATURE

Rahel anitoris ilb

Kalpegh Patil alw Pratik Rahade for per

Garren Joshi Adv for R1

Flw Hershawerdhen Salgauher

Sougen.

Tahn Robert Advocate
For Resp No. 223

## **ORDER**

## C.P. No. 49/241-242/NCLT/MB/MAH/2016

Ld. Counsel for both sides are present.

When this matter has been mentioned, this Bench, having noticed that this Business is in relation to a running Hospital, has suggested the Counsel to try for a solution in between the parties.

For both the Counsel have come forward to work for a solution within 15 days hereof, this Bench hereby posts this matter to trying for a compromise, failing which the Petitioners are at liberty to mention for interim reliefs.

In the meanwhile, the Respondents are directed to file their Reply within 10 days after 15 days, rejoinder if any in one week after reply has been filed.

With the consent of both the parties, list this matter on 13th December, 2016.

B.S.V. PRAKASH KÚMAR Member (Judicial)

Dated: 24.11.2016

V. NALLASENAPATHY
Member (Technical)